

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.305/MP/2015
Alongwith IA No.82/2017**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner

Date of Hearing : 21.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited and Others

Parties present : Shri Amit Sibal, Senior Advocate, APNRL
Shri Tejas V.Anand, Advocate, APNRL
Shri Deepak Khurana, Advocate, APNRL
Shri Janmali M., Advocate, WBSEDCL
Shri Aashish Anand Bernad, Advocate, PTC India
Shri Paramhans, Advocate, PTC India
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for WBSEDCL submitted that reply to the petition has already been filed and requested for short adjournment due to non-availability of the arguing counsel. Request was allowed by the Commission.

2. Learned counsel for TANGEDCO submitted that since 2012, none of the PPAs or amended PPA entered into with the Petitioner have been approved by the Appropriate Commission.

3. Learned senior counsel submitted that except in the case of Jharkhand, all PPAs have been approved by the respective State Commissions. Learned senior counsel further submitted that in the present petition, no prayer has been made against the PPA with TANGEDCO.

4. With regard to IA for amendment of the petition, learned senior counsel submitted that since the parties have filed their submissions on the amended petition, the IA may be

disposed of. Considering the submissions of the learned senior counsel, the Commission allowed the amendment of the petition and disposed of the IA No.82/2017.

5. The petition shall be listed for final hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**